

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Execution Application No.49 of 2025

In

Execution Application No.46 of 2018(disposed of)

Veterans Forum for Transparency in
Public Life through its General Secretary

....

Applicant

Versus

Chapra Nagar Parishad & others

Respondents

Sub: Counter Affidavit on behalf of Respondent No.2

I N D E X

SN	Annexure	Particulars	Pages
1		The humble Counter Affidavit on behalf of Respondent No.2	

Drafted by

(INDU BHUSHAN)
Advocate,
For Chapra Nagar Nigam
Lawyer's Association, Table No.1
Patna High Court
Enrolment No.1049/1993
OR No.02656
Mobile No.-9470083147
e-mail Id-indubhushan1999@gmail.com

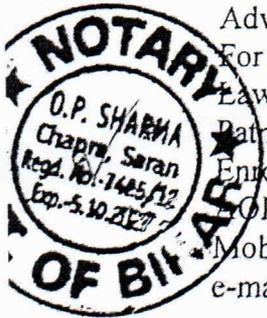
Through

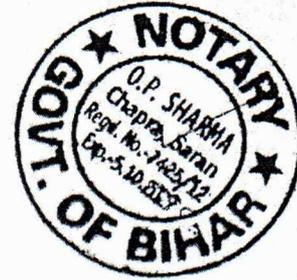
Indu Bhushan
(Indu Bhushan)

Advocate

for the Respondent no.2

4.11.2025





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Execution Application No.49 of 2025

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Public Life through its General Secretary

..... Applicant

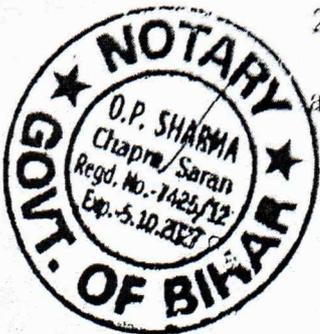
Versus

Chapra Nagar Parishad & others Respondents

The humble Counter Affidavit on behalf of Respondent No.2.

I, AMAN SAMSA, aged about more than ..38 years,
Male, son of ..R...B...DAS..., resident of ..DM Residence... P.S.-
Bhagnambazay District-...Saran..., presently posted as District
Magistrate, Saran, do hereby solemnly affirm and state as follows:-

1. That the District Magistrate, Saran has been impleaded as Respondent No.02 and as such I am competent to file counter affidavit and am well acquainted with the facts and circumstances of this case.
2. That I have gone through the contents of Execution Application No. 49 of 2025 in Execution Application No. 46 of 2018(disposed of) filed by the applicant.



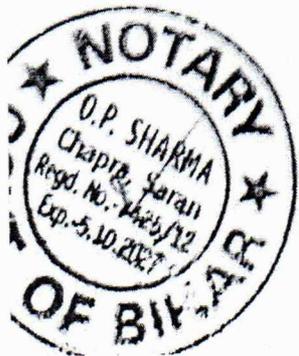
3. That the applicant in the beginning filed M.A. No.29 of 2025 in Execution Application No.46 of 2018, in which on 11.08.2025 the Hon'ble National Green Tribunal, Principal Bench, New Delhi has been pleased to pass the order that this M.A. was filed by the applicant seeking compliance of the order of the Tribunal dated 08.03.2021 passed in Execution Application No. 46 of 2018 in O.A. No.234 of 2015 and after hearing the applicant the Hon'ble Tribunal has been pleased to permit the applicant to convert this Miscellaneous Application into Execution Application and thereafter the applicant filed fresh Execution Application, then order has been passed by the Hon'ble Tribunal that no further orders are required to be passed in this M.A. which is accordingly disposed of and in the instant order further order has been passed that execution application has been filed by the applicant seeking compliance of the order dated 08.03.2021 passed in Execution Application No.46 of 2018 in O.A.No.234 of 2015 and grievance of the applicant has been raised before the Hon'ble Tribunal that direction of the Hon'ble Tribunal has not been complied with and encroachment still exists on the drain effective the flow of the drain and lastly order has been passed that issue notice to the respondents. Applicant is directed to serve respondents and filed the affidavit of service at least one week before the next date of hearing.



4. That it is relevant to mention here that said restoration/renovation of Khanua Nala is being constructed under the supervision of Respondent

No.01 therefore, a separate counter affidavit is being filed by the Respondent No.01, i.e. the Municipal Commissioner, Nagar Nigam Chapra wherein all the relevant facts and evidences have been attached and entire facts has been disclosed which will be part and parcel of this counter affidavit.

5. That it would be relevant to point out for the knowledge of this Hon'ble Tribunal that now there is no existence of any encroachment as alleged by the applicant, because the same has been removed after adopting due process.
6. That it is stated that so far restoration of original nature of Khanua Nala is concerned, it is to mention here that work is going on for nature of its restoration and in furtherance of the same encroachment have been removed and all required works is going on and the same will be completed as soon as possible by the BUIDCO.
7. That it is stated that in restoration of Khanua Nala some bona-fide delay taken place due to flood, heavy rain, construction of double decker, existence of old tree and electric poles in the area for which the answering respondent no.2 regrets.
8. That the answering respondent no.2 has been keeping close watch over the matter and time to time necessary direction was also given to the concerned authority, so that direction of the Hon'ble N.G.T. may be



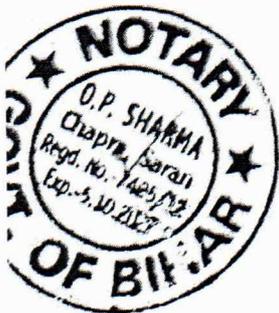
complied with in two spirit and there is every possibility that the same will be complied as early as possible within a reasonable time.

- 9. That it is stated that considering all the paragraphs it comes out that there is no negligence in the part of respondent no.2 therefore, this case is fit to be dismissed under the facts and circumstances.

It is, therefore, prayed that your Lordships may graciously be pleased to accept the counter affidavit of the Respondent No.02 and be pleased to dismiss Execution Application No.49 of 2025 in Execution Application No.46 of 2018 (disposed of) under the facts and circumstances set forth above.

And for this the Respondent No.02 shall ever pray.

Aman Singh
9/11/25



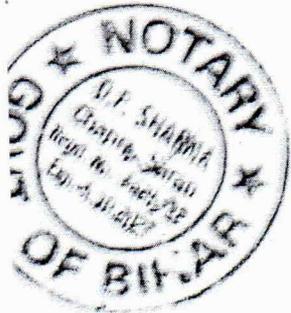
Identify deponent who
has put her/his L.T. / Signature
in my presence *Daya Ram & Son*
Advocate CU/11/25
E2 No 1978/20

VERIFICATION

Verified by the deponent named on this, the 4th day of October, 2025 and I do hereby verify that all the facts mentioned in the counter affidavit are true to my knowledge and no part thereof is false and nothing material has been concealed there from.

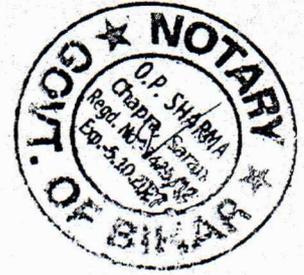
Aman Samir
9/11/25

Identically as deponent who
has put her/his L.T. / Signature
in my presence
Advocate Rajat Kumar Rai
04/11/2025



Name: Aman Sami's
3/0 W/O R. B. Das
dd-D: m: Residence
S. Shyambazar Dist. Saran Chapra
Bihar

6



NOTARY
4/11/25
AFFIDAVIT

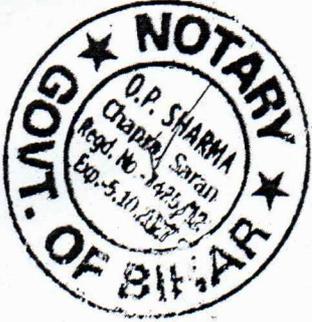
I, ... AMAN ... SAMI ... aged about more than ... 38 ... years,
Male, son of ... R. B. Das ... resident of ... DM. Residence ...
..., P.S. Shyambazar, District ... Saran ...
presently posted as ... District ... Magistrate, Saran do hereby
solemnly affirm and state as follows:-

1. That I am Respondent No.2 in this application and as such am well acquainted with the facts and circumstances of this case.
2. That the contents of this counter affidavit have been read by me which I have fully understood the same and they are true to my knowledge and belief.
3. That the statements made in paragraph nos. 1, 2, ... are true to my knowledge and those made in paragraph nos. 4 to 9 ... are true to my information derived from records of this case and rests are by way of submissions in this Hon'ble Tribunal.

547798
4-11-25



Aman Sami
4/11/25



Identify the deponent who
was put under his signature
in my presence
Bayanam Rai
Advocate 4/11/25
L-1078/20



भारत निर्वाचन आयोग
ELECTION COMMISSION OF INDIA
मतदाता फोटो पहचान पत्र - Elector Photo Identity Card

AZR24536



नाम: अमन समीर
Name: Aman Samir
पिता का नाम: राम बालक दास
Father's Name: Ram Balak Das
लिंग / Gender: पुरुष / Male
जन्म तिथि / आयु:
Date of Birth / Age: 05-02-1987



AZR2454536

पता: 115, जिलाधिकारी, सारण के आवास, छपरा, सदर छपरा, छपरा, बिहार - 802101

Address: 115, DISTRICT MAGISTRATE SARAN RESIDENCE, CHAPRA, SADAR CHAPRA, CHAPRA, SARAN, BIHAR - 802101

जिलाधिकारी, 118 - छपरा
District Registration Officer, 118 - Chapra

Before every election, please check that your name exists in current electoral roll.
[यह मतदाता पहचान पत्र केवल मतदाता सूची में नाम की जाँच के लिए ही प्रमाण है।]
This card is not a proof of age except for purpose of election.

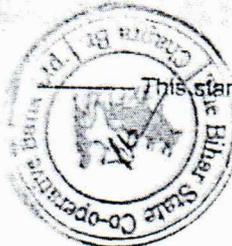
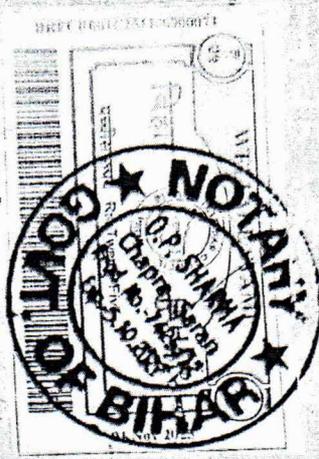
B28101303

1950 www.ceobihar.nic.in

Aman Samir
9/11/5



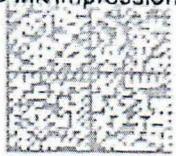
First Party Name * : Not Applicable
 Second Party Name * : SRI AMAN SAMIR
 Purchased By * : SRI AMAN SAMIR
 Certificate Number : BR038162021762154805880
 Consideration Price : ₹0.00/-
 Stamp Duty Paid : ₹100.00/-
 Registration Fee & Other Fees : ₹0.00/-
 LLR & Proc Fee : ₹0.00/-
 Miscellaneous Fees : ₹0.00/-
 Discore SC : ₹0.00/-
 Total Amount : ₹100.00/- (One Hundred)



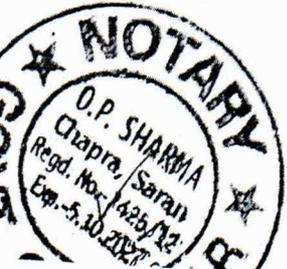
This stamp paper will only be valid if embossed below with special RED ink impression

Phone No.
 Sold To/Issued To:
 For Whom/ID Proof:
 Aman samir

D.S.O OFFICE
 CHAPRA
 841301
 BIHAR
 भारत



NOV-03-2025 12:57
 ₹ 0000100/-
 ZERO ZERO ZERO ZERO ONE ZERO ZERO
 Acknowledgen
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 3215202 9581





**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
VAKALATNAMA**

Execution Application No. No. 49 of 2025
IN
Execution Application No.46 of 2018(disposed of)

IN THE MATTER OF :

Veteran Forum for Transparency in public
Life and others

Applicant

VERSUS

Chapra Nagar Nigam and others.....

Respondents

Do Hereby Appoint *Mr Indus Bhan Shukla*
Advocate

(Herein After called the Advocates) to be My/Our Advocate in the above noted case Authorizes him. To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried to or heard and also in the appellate Court including High Court Subject to payment of fees separately for each court by me/us. To sign file verify and present pleadings appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party to withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct and other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf & I/We/ undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/We or my/our duly authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called. And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the process union of the said case until the same is paid. I/We will not be titled for the refund of the same in any case whatsoever. In Witness Where of I/We do hereunto set my/our hand to these present the contents or which have been undersigned by me/us on this... 4... day... Nov... 2025 Accepted. Subject to the terms of fees.

Indus Bhan Shukla
Advocate
Lawyer's Association

Aman Sami
Client

Table no-1
Patna High Court
A.O.R n 02656
Enrolment n 1049193
4.11.2028